

ITEM NO.23

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3687/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in WC No. 24889/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

MADHURI SRIVASTAVA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.36357/2023-EXEMPTION FROM FILING O.T.)

Date : 27-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. P. N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Manish Sanker Srivastava, Adv.
Ms. Pallavi Baghel, Adv.
Ms. Anamika Yadav, Adv.

For Respondent(s) Mr. Suraj Prakash Singh, Adv.
Ms. Priyanka Swami, Adv.
Ms. Ritu Bhardwaj, Adv.
Mr. Amit Nagakar, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

Mr. Mridula Ray Bharadwaj, AOR who appears on caveat accepts notice on behalf of respondent no. 1.

Counter affidavit may be filed within four weeks, if so advised.

In the meanwhile, there shall be stay of operation and effect of the judgment impugned, until further orders.

(VIRENDER SINGH)
BRANCH OFFICER

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS